

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRRIYAN KONTAINERS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRRIYAN KONTAINERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/04/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25202KA2010PTC053396
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 268-A (Part) Herbal Industrial Area, Hebbal, Mysore-570016, Karnataka
6.	Insolvency commencement date in respect of corporate debtor	04/08/2026 (Copy of order received on 06/08/2026)
7.	Estimated date of closure of insolvency resolution process	31/01/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Suresh Kannan Registration No. - IBBI/IPA-001/IP-P-01434/2018-2019/12277
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Correspondence Address: AAA House, 64, First Floor Okhla Estate, Phase III, Near Modi Mill, New Delhi-110020 Email: sureshkannan10@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA House, 64, First Floor Okhla Estate, Phase III, Near Modi Mill, New Delhi-110020 Email: Krriyan.cirp@gmail.com
11.	Last date for submission of claims	20/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) NA Physical address: AAA House, 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, Delhi 110020 (Note: As the website of the corporate debtor is not available with the IRP)

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the Krriyan Kontainers Pvt Ltd on 04/08/2026 (Copy of order received on 06/08/2026).

The creditors of Krriyan Kontainers Pvt Ltd, are hereby called upon to submit their claims with proof on or before 20/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All Other creditors can submit the claims with proof in person, by post or by electronic means. Those Creditors, who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.

Submission of false or misleading proofs of claim shall attract penalties.

Suresh Kannan
Interim Resolution Professional in the matter of
Krriyan Kontainers Private Limited
IBBI/IPA-001/IP-P-01434/2018-2019/12277
AFA Valid Up to: 30.06.2027
Date: 08/08/2026
Place: Delhi

